

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.) 5577/2002

(From the judgement and order dated 16/09/2002 in CRLA 950/95
of The HIGH COURT OF MADRAS)

KALIYAPERUMAL & ANR.

Petitioner (s)

VERSUS

STATE OF TAMIL NADU
(With office report)

Respondent (s)

(With appln. for exemption from filing OT and appln. for bail)

Date : 20/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI
HON'BLE MR. JUSTICE GOVIND PRASAD MATHUR

For Petitioner (s) Mr. G krishnan, Sr. Adv.
Mr. V.J. Francis, Adv.
Mr. A Radhakrishnan, Adv.
Mr. Jenis, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....
.SP2

Leave granted.
Liberty to file additional papers, if any,
Application for bail is rejected.

.SP1

Charanjit

[Om Prakash]
Court Master